

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1136(KB)2020
IA(I.B.C)/1916(KB)2023,
IA(I.B.C)/1897(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

IN THE MATTER OF	VIKAS PRAKASH GUPTA RP MAN TUBINOX LTD. VS BASANT MARKETING LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Meenakshi Manot, Adv.] For the Respondent Nos.2 and 3
Ms. Sanjana Nandi, Adv.]
Ms. Sidhartha Sharma, Adv.] For the Respondent No.4
Mr. Rishav Dutt, Adv.]
Mr. Aman Katauka, Adv.]
Ms. Urmila Chakraborty, Adv.] For the Resolution Professional
Ms. Madhuja Barman, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/1916(KB)2023:**
 - a. Let a copy of this application be furnished to the learned Counsel appearing on behalf of the Respondent Nos.2 and 3.
 - b. Learned Counsel appearing on behalf of the Respondent No.4 submits that they have already filed reply affidavit.
 - c. Learned Counsel Ms. Meenakshi Manot appearing on behalf of the Respondent Nos.2 and 3 is directed to inform her clients about the list of documents as shough for by the Resolution Professional as it appears from pages 73 and 74 of this application and asked the Respondent Nos.2 and 3 to furnish the list of documents within a period of two weeks. In the event the information and documents are not furnished within the time period, the said

Directors are required to present personally and/or virtually before this Tribunal on the next date of hearing.

- d. In view of the fact that the Respondent No.1 had not entered appearance through counsel, this Tribunal issue identical notice against the Respondent No.1.
- e. Directions upon Samtanagar Police Station, near Sports Authority of India, Western Express Highway, Kandivli (East), Mumbai- 400101 to ensure the appearance of Respondent No.1 before this Tribunal on the next date of hearing, failing which an appropriate order will be passed.
- f. Registry is directed to issue notice to Respondent No.1 by way of speed post and by e-mail and place the tracking information on record.
- g. The Suspended Board of Directors being the Respondent Nos.2 and 3 is directed to furnish the information and documents that are lying with Mr. Avishek Mehta.
- h. Registry is directed to issue notice to Mr. Avishek Mehta, 11th Floor, Multan Heights, Dadabhai Road, Vile Parle (W), Greater Mumbai, GR Mumbai, Mumbai Suburban, Maharashtra 400056 by way of speed post and by e-mail and place the tracking information on record.
- i. The Resolution Professional is permitted to implead the said Mr. Avishek Mehta as a Respondent. Let necessary correction be carried out in the cause title during course of the day.
- j. Vile Parle Police Station is directed to ensure the presence of Mr. Avishek Mehta before this Tribunal on the next date of hearing.
- k. Respondent Nos.1, 2 and 3 are directed to file reply affidavit within a period of two weeks.
- l. For the time being, the Respondent No.4 will not be required to appear. If any subsequent occasion arises, Respondent No.4 will appear through a counsel.
- m. List this matter on **22nd May, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)